

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

203. C.P. (IB)/830(MB)2023

IN THE MATTER OF

Indiabulls Housing Finance Limited

Vs

Poddar Housing And Development Limited

Section 7 of the Insolvency & Bankruptcy Code, 2016

Order Delivered on 29.04.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Mr. Nausher Kohli (PH)
For the Respondent: Mr. Shyam Kapadia (PH)

ORDER

The Ld. Counsel for the Respondent submits that, though against the claim of Rs. 63 Cr., they have already made payment of Rs. 66 Crore; but, to resolve the matter they are still ready to pay an amount of Rs. 4 Cr. within the period of 3 months. On this, the Ld. Counsel for the Financial Creditor prays for short adjournment so as to seek appropriate instructions. In view of the same, adjourned to **07.05.2024.**

Sd/-
MADHU SINHA
Member (Technical)
Shubham

Sd/-
REETA KOHLI
Member (Judicial)